

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 248 of 2012

Dated : 31st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

West Central Railway ... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Ms. Mansi Gautam for
Ms. Geetanjali Mohan

Counsel for the Respondent(s): Mr. C.K. Rai
Mr. Ravin Dubey for R.1

ORDER

We have already ordered for issuance of public notice. But the proxy counsel appearing for the Appellant is not able to say as to whether the public notice has been issued. The learned counsel for the Appellant is directed to get instructions with regard to the same.

The learned counsel appearing for the Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 19.02.2013 after serving copy on the other side.

It is noticed that the necessary parties, namely distribution companies, have not been included. Therefore, the liberty is granted to the Appellant to file an Application for impleading the necessary parties.

Post the matter on **28.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson